

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Performance of Vayudoot for the first quarter of

1986-87 as compared to the figures of the first quarter of the year 1985-86 is as given below :—

| | 1985-86 April '85 to June '85 | 1986-87 April '86 to June '86 (Estimated) | Variation |
|-------------------------------------|-------------------------------------|--|-----------|
| Total Revenue (Rs. in lakhs) | 172.50 | 331.09 | + 92% |
| Total expenditure (Rs. in lakhs) | 193.08 | 353.26 | + 83% |
| Net Profit/(Loss) (Rs. in lakhs) | (20.58) | (22.23) | — |
| ATKMs (000) | 2458.63 | 3896.21 | + 58% |
| RTKMs (000) | 1665.61 | 2505.48 | + 50% |
| Load factor (%) | 68% | 64% | (- 4%) |
| Passenger carried | 58140 | 84356 | + 45% |

(b) Yes, Sir. Vayudoot had made an estimated profit of Rs. 12.57 lakhs during the year 1984-85.

[*Translation*]

Colleges holding law classes

921. SHRI DILEEP SINGH BHURIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of colleges for holding law courses for which sanction of Government has been sought by the Bar Council of India;

(b) the time likely to be taken for giving this sanction;

(c) whether any proposal containing demand for starting law classes in Government College in Alirajpur, the tribal area of Jhabua district in Madhya Pradesh, is under consideration of Government; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI):

(a) Bar Council of India has not sought any sanction of the Government for introduction of law courses in any colleges.

(b) Does not arise.

(c) and (d) According to the Bar Council of India, a proposal for introduction of law courses in the Govt. College at Alirajpur was received by them. The Bar Council has deputed an Inspection Team to the college in June 1986. The team has not yet submitted its report.

[*English*]

Steps to prevent blindness

922. SHRI A. CHARLES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the estimated number of blind persons all over the country;

(b) the reasons for the high percentage of blindness; and

(c) the steps taken to prevent the high incidence of blindness?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) As per survey carried out in 1971-73 by the ICMR, the estimated number of blind population is nine million.

(b) The main reasons for high percentage of blindness are:

- (i) shortage of ophthalmic personnel for rendering eye-care.
- (ii) low level of nutrition and personal hygiene and lack of awareness about the general eye care among the people.

(c) National Programme for control of blindness was launched in the year 1976. Following steps have been envisaged:

- (i) Immediate eye relief measures adopting eye camp approach.
- (ii) Development of eye-care services at peripheral intermediate & Central Sectors in a phased manner coupled with intensification of health education measures.

Upto the end of the VI Plan 2000 PHCs, 404 District Hospitals and 60 Medical Colleges have been covered under the programme in addition to the deployment of 80 Central and 30 District Mobile Units.

Loss of land due to sea erosion in Kerala

923. **PROF. K.V. THOMAS :** Will the Minister of WATER RESOURCES be pleased to state :

(a) how many acres of land is lost in Kerala and other States due to sea erosion ;

(b) the steps taken to prevent sea erosion; and

(c) the financial aid given to Kerala and other States to prevent sea erosion of land ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARAN-AND) : (a) The precise details of the land area lost in Kerala and other States due to sea erosion are not available. However, as per assessment made by the Government of Kerala, about 320 km. out of total coastline of 560 km. was vulnerable to sea erosion.

(b) For protection from sea erosion, State Governments have been taking up construction of rubble mound sea walls and other anti-sea erosion works.

(c) A Central loan assistance of Rs. 37.12 crores has been provided to Kerala Government since 1972-73 for undertaking various anti-sea erosion works. Except Kerala, no other State has been given assistance for anti-sea erosion works.

Low consumption of Nutritional items

924. **SHRI MOOL CHAND DAGA :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the consumption standard of an average adult Indian is significantly lower than the nutritional requirement ; and

(b) if so, the average daily requirement and actual consumption per adult of main nutritional items like cereals, pulses, edible oils, vegetables, fruits, milk, sugar, fish, meat and eggs ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) According to the surveys conducted by the Indian Council of Medical Research through the National Nutrition Monitoring Bureau, the calorie intake of the average adult Indian is lower than the recommended intake. However, the protein intake is found to be up to the recommended intake.

(b) The average daily requirement and consumption of the various foods is as under :